

Composite and Semi Composite Mills (i.e. units having spinning weaving and processing facilities or units with weaving & processing or spinning & weaving facilities).

(in advalorem %)

Sl. No.	BED	AED(ST)	TOTAL
1. Cotton fabrics upto Rs. 30/sq. mtr.	8	5	13
2. Other fabrics	8	8	16

BED — Basic Excise Duty.

AED(ST) — Additional Excise Duty in lieu of Sales Tax.

Government, vide notification No. 36/98-Central Excise dated 10th December, 1998, effective from 16th December, 1999 Specified the rates of excise duty on textile fabrics processed by an **independent processor** as under:-

1. Processing of fabric upto Rs. 30/sq.mtr.	Rs.1.5 lakh per stenter chamber per month
2. Processing of fabrics above Rs. 30/-sq. mtr.	Rs.2.00 lakh per stenter chamber per month

(c) In order to rationalise the fiscal duty structure, Minister of Textiles took a meeting on 15th Dec' 99 with the various associations of industry. Ministry of Textiles will submit its recommendations to the Ministry of Finance for consideration while formulation of the annual budget for the year 2000-2001.

Avoidance of Excise duty by Spinning units

2281. SHRI SANTOSH BAGRODIA: will the Minister of TEXTILES be pleased to state:

(a) whether Government are aware that many good spinning units are closing because many other units are avoiding excise duty regularly in large, medium and small scale sectors; and

(b) if so, how Government plan to stop this practice?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI GINGEE. N. RAMACHANDRAN): (a) and (b) The small scale cotton spinning units are exempted from payment of excise duty under the SSI duty exemption scheme with effect from 1.4.99 upto specified turnover limits. As per the available information to 226 spinning mills are closed as on 30.9.99 due to the reasons given below:

1. Financial difficulties	115
2. Strike/labour problems	53
3. Lock out	16
4. Other miscellaneous reasons, i.e. shortage of power of raw materials	42
TOTAL	226

Handloom Weavers in the Country

†2282. SHRI JANESHWAR MISRA: will the Minister of TEXTILES be pleased to state:

- (a) the details of handloom weavers in the country, State-wise;
- (b) whether it is a fact that weavers, condition in the country is pitiable and they do not get either hank yarn or credit;
- (c) whether it is also a fact that there is not reserved market for them where they can sell their finished products; and
- (d) the action being taken by Government to improve the condition of weavers?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI GINGEE N. RAMACHANDRAN): (a) State-wise details of handloom weavers is annexed at Annexure-I.

(b) to (d) The economic condition of the handloom weavers engaged in low value addition products in some parts of the country may not be so good. However, no report indicating their pitiable condition and non-availability of yarn or credit received from any States. The Government is making concerted efforts to provide marketing outlet to handloom products by extending assistance to organize Expos, District Level events, sponsoring weavers for Craft Melas and setting up of marketing complex and urban haats. The Government of India extends assistance to State Governments to implement developmental and welfare schemes to improve the productivity, income and raise socio economic condition of the weavers.

Statement

Details of Handloom Weavers

Sl. No.	States	Weavers 1995-96 (Prov.)
1	2	3
1.	Andhra Pradesh	228007
2.	Arunachal Pradesh	30134
3.	Assam	1259878

*Original notice of the Question was received in Hindi.